

SINGH YADAV): (a) and (b) The levy sugar prices are based on the Cost schedules provided by an expert body like Bureau of Industrial Costs & Prices (BICP). For carrying out the cost investigation for the sugar seasons 1993-94 to 1995-96 and 1996-97 to 1998-99. BICP was asked to evolve a system which would determine the element of harvesting and transportation cost in the Statutory Minimum Price (SMP) and the actual harvesting and transportation expenses incurred by the sugar factories so that the difference between the two can form part of the conversion cost for fixing the ex-factory levy price of sugar. The ex-factory levy sugar prices for the seasons 1993-94 to 1997-98 were calculated and fixed on the recommendations of the BICP. The ex-factory levy sugar prices for the season 1998-99 are also being calculated on the recommendation of the BICP.

(c) and (d) For the ensuing sugar seasons, 1999-2000 to 2001-2002, the cost investigation of the sugar industry has been referred to the Cost Accounts Branch of the Ministry of Finance. The matter of evolving a system which would determine the element of harvesting and transportation cost in the SMP and the actual harvesting and transportation expenses incurred by the factories so that the difference of the two can form a part of the conversion cost if the fixation of ex-factory levy price of sugar has also been referred to them. The levy sugar prices for the seasons 1999-2000 to 2001-2002 would be determined keeping in view the recommendations of the Cost Accounts Branch of the Ministry of Finance.

Illegal Hotels

2031. SHRI PRITHVIRAJ D. CHAVAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a number of illegal hotels are operating inside the famous Golden Fort at Jaisalmer, causing danger to the structural stability of the fort;

(b) if so, whether the Archaeological Survey of India has expressed serious concerns about the safety of this fort; and

(c) if so, the steps taken by the Government in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) to (c) Yes, Sir. The Archaeological Survey of India has apprised the district authorities of Jaisalmer for necessary action in this regard. In one case the Archaeological Survey of India has initiated legal action against a hotel owner and the matter is sub-judice.

Land Acquired by DDA

2032. SHRI RAM TAHAL CHAUDHARY: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) the area of land acquired by the Delhi Development Authority so far;

(b) the areas of land out of acquired land utilised by the Delhi Development Authority;

(c) the area of land encroached upon unauthorisedly; and

(d) the steps being taken by the Delhi Development Authority to vacate the encroached land?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) The DDA has reported that land measuring about 70377 acres has been acquired by it so far. Out of this about 62384 acres has been utilised.

(c) and (d) About 1600 acres of land was under encroachment as on December, 1998. Regular demolition programmes are fixed from time to time for removal of unauthorised constructions/encroachments. During the last 3 years 15837 unauthorised structures have been removed and 246 acres of land reclaimed.

[Translation]

Rajbhasha Policy

2033. SHRI AMAR PAL SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the implementation of rules and policy of official language is the responsibility of Ministry of Home Affairs;

(b) if so, whether all departments/offices are required to adopt same technical terminology in their publications/books;

(c) the arrangements made by his Ministry to ensure its compliance;

(d) whether the Government have received any complaints regarding violation of the policy; and

(e) if so, the details thereof and the action taken against the guilty officials?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) As per rules, it is the responsibility of the administrative head of each Ministry/Department to ensure that the Official Language Act, provisions of Official Language Rules and orders relating to Official Language policy are implemented.

(b) Yes Sir.

(c) To ensure the implementation of guidelines relating to Official Language policy, Official Language Implementation Committee have been constituted in all Ministries/Departments. It is necessary to hold 4 meetings of such Committees in a year. Similarly, for giving suggestions in regard to enhance the progressive use of Hindi and for implementation of instructions regarding Official Language Policy, Hindi Salahakar Semities have been constituted in various Ministries/Departments under the chairmanship of the Minister concerned in the Ministries/Departments comprising 6 Member of Parliament alongwith the Secretary of the concerned Departments and also the administrative heads of the attached and subordinate offices under it, as members.

(d) and (e) Whenever any complaints in this connection is received in Official Language Departments the same is forwarded to the administrative head of concerned Ministry/Department for taking appropriate action. Complaints received regarding violation of Official Language Policy of the Government are of the same nature as the complaints regarding violation of rules for implementation of other functions concerning their administrative responsibilities in the Ministries/Departments. It is the responsibility of the administrative head of concerned Ministry/Department to look into the complaints and take necessary action.

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Indo-Estonian Agreement of Cooperation

2034. SHRI RAJENDRA AGNIHOTRI: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether any collaboration/agreement has been signed recently between Indian and Estonia in the field of science and technology;

(b) if so, the terms and conditions of the said agreement; and

(c) if not, the reasons thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) and (b) An Indo-Estonian Agreement of Cooperation in the fields of Science and Technology has been entered into on 5th February 1999. The Agreement envisages exchange of scientists, exchange of scientific and technical informations, publications and other scientific documentation, holding of bilateral scientific and technical seminars, organisation of scientific and technological exhibitions, implementation of joint research programmes and use of R&D facilities.

(c) Does not arise.

[English]

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Recommendations made by National Commission for Minorities

2035. SHRI G.M. BANATWALLA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the National Commission for Minorities has made any statutory recommendation under section 9(1)(c) of the National Commission for Minorities Act, 1992 since its inception;

(b) if so, the details thereof;

(c) the action taken by the Government on each of the recommendations in terms of section 9(2) of the Act;